

(b) and (c) The Government of J & K had approached the Government for transfer of the licence held by Scooters India Ltd. for the manufacture of mopeds along with any know-how or technical collaboration arrangement entered into to M/s. Tawi Scooters Ltd. The J & K Government has been informed that if TSL is interested in the manufacture of mopeds, they may apply for the grant of an Industrial Licence and the application would be considered on merits. No proposal for foreign collaboration has been received from M/s. Tawi Scooters Ltd.

#### Promotion To Grade IV Of Indian Statistical Service

8062. SHRI CHITTA MAHATA : Will the Minister of HOME Affairs be pleased to state :

(a) whether zone of consideration followed by Departmental Promotion Committee, held in November 1982 for promotion to grade IV of the Indian Statistical Service was in accordance with para 3 (a) of Office Memorandum No. 22011/3/76-Estt (D) dated 24 December, 1980 issued by the Department of Personnel;

(b) if so, details in this regard;

(c) whether the feeder list to grade IV of the ISS from which the select list of 63 candidates was drawn, was circulated to all concerned for inviting comments' objections;

(d) if so, the details thereof;

(e) whether the year-wise select lists were drawn for the vacancies of grade IV of the ISS upto 30 September, 1978; and

(f) if so, the details in this regard and steps being taken by Government to

prepare the select lists year-wise in accordance with para No. 4 (b) of O.M. referred above ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH) : (a) Yes, Sir.

(b) The first 189 officers in the order of their ranking in the integrated eligibility list of feeder post holders, as on 30th September, 1978, were considered for the Select List of 63.

(c) Yes, Sir.

(d) The intergrated eligibility list containing particulars of feeder post holders who had completed four years of regular service as on 30th September, 1978 in the feeder posts, the crucial date fixed for the purpose, was sent on the 1st May, 1981 to all the ministries/ departments for circulation amongst the concerned officers for inviting objections in respect of factual errors, if any. This list was finalised in the light of the factual errors brought to the notice of the Department of Personnel and Administrative Reforms.

(e) No, Sir. It was not necessary under the Indian Statistical Service which are statutory, to prepare select lists on an annual basis.

(f) Does not arise.

#### Instruction Re - Coming Into Contact with M. Ps by Government Servants

8063. DR. A. U. AZMI : Will the Minister of HOME Affairs be pleased to state :

(a) whether it is a fact that his Ministry issued sometime in the past some instructions regarding coming into contact with Members of Parliament/politicians by Government servants

and taking their help in the matter of exposing corrupt, anti-social anti-consumers, black-marketeers, economic offenders etc.

(b) if so, whether a copy thereof will be laid on the table of the House; and if not issued whether it is unbecoming conduct on the part of the Government servant to expose the above type of persons, if so, how; and

(c) the circumstances and probabilities under which Rule 20 of CCS (Conduct) Rules stand violated, with Government orders/instructions, issued if any, on the subject ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH) :  
(a) No, Sir.

(b) As no instructions have been issued, the question of placing a copy of the same on the table of the House does not arise. Government servants are not debarred from bringing to the notice of appropriate investigating authorities any material in their possession which may help in the matter of exposing corrupt and anti-social elements.

(c) The relevant Conduct Rule itself indicates the circumstances under which it will stand violated, viz. if a government servant brings, or attempts to bring, any political or other outside influence to bear upon any superior authority to further his interest in respect of matters pertaining to his service under the government.

#### Reservation for SCs/STs In Raw

8064. SHRI T. M. SAWANT : Will the PRIME MINISTER be pleased to state :

(a) whether roster for SCs/STs is being maintained in the Research and Analysis Wing; and

(b) what is the percentage of SC/ST employees in each group, including deputationists in that department ?

THE PRIME MINISTER (SHRI-MATI INDIRA GANDHI) : (a) and (b) In view of the special nature of the work of this organisation, reservation orders are not applicable to it. However, it has been laid down that the Head of the Organisation shall, subject to the requirements of the Organisation, make every effort to observe such orders in spirit. However, it is not in the public interest to furnish details.

#### Rotation of Personnel Dealing with I. E. S./I. S. S. Services

8065. SHRI G. S. REDDY : Will the Minister of HOME Affairs be pleased to state :

(a) whether stay of an officer and staff dealing with the Officers belonging to various All India Services other than I. A. S./I. P. S. and other services controlled by Ministries other than Home Affairs in one Section/Branch has been prescribed;

(b) if so, what and if not, the reasons thereof;

(c) whether continued stay in one seat/section develops vested interests;

(d) whether the personnel dealing with IES/ISS Services in his Ministry are working in that Section for the last one decade or so and if so, the reasons for not rotating them; and

(e) whether in pursuance of P. Ms. recent directive to tone up administration, he will give necessary instru-